

der is that the lives of poor people are more important than the price-hike in the country. Therefore, a discussion on it should be started before taking up the issue of price-rise.

[*Translation*]

SHRI BANWARI LAL PUROHIT (Nagpur): Sir, I am on a point of order. I have already given notice. (*Interruptions*)

KUMARI MAYAWATI: The life of the poor is more important than the price -rise.

MR. SPEAKER: You have already drawn the attention of the House. As I have told you that the Business Advisory Committee will decide it. Mayawati ji, now I again request you to resume your seat.

(*Interruptions*)

KUMARI MAYAWATI: You want to ignore Agra incident. It seems that the hon. Prime Minister and the Home Minister are also guilty as both of them are silent over the incident. Innocent persons have been killed there, let them reply about, it first. (*Interruptions*)

SHRI BANWARI LAL PUROHIT: What about my point of order, Sir?

KUMARI MAYAWATI: Sir, why do you not take any decision right now on Agra incident? (*Interruptions*)

MR. SPEAKER: I request you to take your seat.

KUMARI MAYAWATI: Sir, I request you to take up the Agra incident first, innocent persons have been killed there. (*Interruptions*)

MR. SPEAKER: Mayawati ji, I request you to take your seat please.

(*Interruptions*)

12.24 hrs.

[*English*]

PAPERS LAID ON THE TABLE

Proclamation issued by Governor of Jammu and Kashmir in relation to the Jammu and Kashmir State Proclamation issued by the President in relation to the state of Jammu and Kashmir President, order dated 18.7.90 in pursuance of his proclamation and Jammu and Kashmir Governors' Papers

THE MINISTER OF HOME AFFAIRS (**SHRI MUFTI MOHAMMAD SAYEED**): Sir, I beg to lay on the Table—

(1) A copy of the Proclamation (Hindi and English versions) dated the 19th January, 1990 issued by the Governor of Jammu and Kashmir under section 92 of the Constitution of Jammu and Kashmir in relation to the State of Jammu and Kashmir published in Jammu and Kashmir Gazette dated the 19th January, 1990.

(2) (i) A copy of the Proclamation (Hindi and English versions) dated the 18th July, 1990 issued by the President under article 356 of the Constitution in relation to the State of Jammu and Kashmir published in Notification No. G.S.R. 647 (E) in Gazette of India dated the 18th July, 1990 under article 356 (3) of the Constitution.

- (ii) A copy of the Order (Hindi and English versions) dated the 18th July, 1990 made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation published in Notification No. G.S.R. 648 (E) in Gazette of dated the 18th July 1990.
- (3) A copy of the Report (Hindi and English versions) dated the 3rd July, 1990 of the Governor of Jammu and Kashmir. [Placed in Library. See No. LT-1153/90]

Indian Council of World Affairs Ordinance, 1990, Armed Forces (J&K) Special Power Ordinance, 1990 etc.

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Sir, I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution—

- (1) The Indian Council of World Affairs Ordinance 1990 (No. 2 1990) Promulgated by the President on the 5th July, 1990. [Placed in Library. See No. LT-1153 A/90]
- (2) The Armed Forces (Jammu and Kashmir) Special Powers Ordinance, 1990 (No. 3 of 1990) promulgated by President on the 5th July, 1990. [Placed in Library. See No. LT-1154/90]
- (3) The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance,

- 1990 (No. 4 of 1990) promulgated by the President on the 30th July, 1990. [Placed in Library. See No. LT-1155/90]
- (4) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1990 (No. 5 of 1990) promulgated by the President on the 30th July, 1990. [Placed in Library. See No. LT-1156/90]

Draft Notification specifying requirements mentioned in Table annexed to the Notification to be complied with by Industrial undertaking for the purpose of Industries (Development and Regulation) Act 1951

THE MINISTER OF STATE IN THE DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES IN THE MINISTRY OF INDUSTRY (SHRI SRIKANTA JENA): Sir, I beg to lay on the Table a copy of the Draft Notification No. 12 (3)/90-SSI(P) (Hindi and English versions) specifying the requirements mentioned in the Table annexed to the Notification which shall be complied with by the industrial undertakings to enable them to be regarded, as an ancillary, or a small scale industrial undertaking for the purpose of the Industries (Development and Regulation) Act. 1951 under sub-section (3) of section 11B of the said Act. [Placed in Library. See No. LT-1157/90]

Notification under Railway Act, 1989

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH): Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 190 of the Railways Act, 1989—

- (1) The Railway Accidents (Compensation)rules, 1990 published in Notification No: G.S.R 552 (B) in Gazette of India dated the 7th June, 1990.
- (2) The Railways (Extent of Monetary Liability and Prescription of Percentage Charge) Rules, 1990 published in Notification No. G.S.R. 557 (E) in Gazette of India dated the 7th June 1990. [Placed in Library. See No. LT-1158/90]

[*Translation*]

KUMARI MAYAWATI (Bijnor): Mr. Speaker, Sir, you are ignoring Agra incident because there is a hand of the National Front Government in it. (*Interruptions*)

A reply should be given for the killings of innocent persons. A decision be taken on Agra incident right now, otherwise we shall not allow the proceedings of the House to continue. Loss of lives of the poor warrants more urgency than the rise of prices.

(*Interruptions*)

MR. SPEAKER: Your question will be considered in the Business Advisory Committee as to how a discussion on it can be allowed.

(*Interruptions*)

KUMARI MAYAWATI: Innocent persons have been killed but neither the Home Minister nor the Prime Minister paid a visit to the place. (*Interruptions*)

[*English*]

SHRI RAJIV GANDHI (Amethi): May I suggest one thing. The subject that the hon.

Member has raised about the atrocities of Scheduled Castes—I would like to add to that, the atrocities on women—is a very serious matter. Our Party too is exercised about it. I would request the hon. Member, as you have already accepted the adjournment-motion, let her go through with this and we can take it up as the next subject, after the adjournment-motion. (*Interruptions*)

SHRIMATI GEETA MUKHERJEE (Panskura): I want your permission. Please allow me. I will also create a situation like Kum. Mayawati but I do not want to.

The atrocities on Harijans and atrocities on women today are not single incidents. They are happening all over the country. Therefore, there must be a full-scope discussion in the House.

SHRI RAJIV GANDHI: It is a wide subject. Can we take this up tomorrow?

MR. SPEAKER: I have already said that we are meeting at 3.30 p.m. in the B.A.C. We must do justice to what we have to discuss here. Business Advisory Committee is not an isolated thing.

Yes, Mr. Vasant Sathe.

SHRI BASUDEB ACHARIA (Bankura): I have given notice to raise an important matter, (*Interruptions*)

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, the persons who migrated from Punjab and Kashmir to Delhi are lying sick or are in a dying state. They were assured a monthly dole of rupees five hundred each... (*Interruptions*)

MR. SPEAKER: Khurana ji, today is the opening day.

SHRI MADAN LAL KHURANA: You are taking up price issue today. Mr. Speaker, Sir, no one is listening to their grievances.

MR. SPEAKER: I am not ignoring any question.

(*Interruptions*)

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, I want to say only this that the hon. Home Minister has declared manytimes in the House that they will be paid monthly dole. First he declared a monthly dole of rupees five hundred and later on he said that the amount would be enhanced to Rs. one thousand. But during the last eight months they have got an amount of Rupees five hundred twice only whereas the hon. Home Minister has assured the House in a single-line statement repeated six times that the said amount would be paid on monthly basis and not as an ad hoc payment. I request the Government not to adopt a callous attitude towards them. The Government should take a sympathetic view of the plight of those unfortunate brethren of Kashmir and Punjab, who have become destitute in their own country. I request for a discussion on it also alongwith the issue of the Harijans.

[*English*]

MR. SPEAKER: Let me proceed with the debate.

[*Translation*]

PROF. VIJAY KUMAR MALHOTRA (Delhi Sadar): What about the notice I have given regarding the Harijans and the women? Has any decision been taken thereon?

[*English*]

SHRI BASUDEB ACHARIA: 5,000

Gramin Bank employees had come to Delhi and are holding Dharna in Boat Club. They are demanding implementation of the award of National Industrial Tribunal. Four months have already lapsed. Government have not yet implemented the award. Finance Minister is here. I want that he should respond to this.

SHRI RAJIV GANDHI: I feel that there is a deliberate attempt by the crutches of this Government to prevent this Adjournment Motion on Prices from coming up. I request you to allow the Adjournment Motion.

SHRIMATI GEETA MUKHERJEE: We also want a discussion on price rise. I have given notice.

SHRI SOMNATH CHATTERJEE (Bolpur): We have also given notice for the discussion on the price rise. What is he talking about? Is he to advise us? (*Interruptions*)

MR. SPEAKER: Mr. Vasant Sathe, will you resume your debate? Don't look that side.

(*Interruptions*)

[*Translation*]

SHRI DAU DAYAL JOSHI (Kota): Mr. Speaker, Sir, why are the prices rising so steeply? The people of the country are riling under their impact.

MR. SPEAKER: I request the hon. Members to proceed with the Adjournment Motion which has already been allowed. The Adjournment Motion is on a very serious issue. Now I call Shri Vasant Sathe ji to speak on it.